

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. NO. OA 911/87.

6.7.1987.

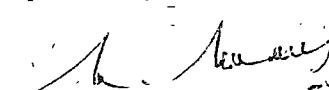
Shri Hira Lal Vs. Union of India and others.

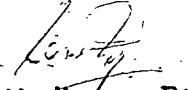
Applicant in person.

None for the respondents.

The applicant states that he has been granted the relief by the respondents by Corrigendum No. B/05102/19/Org. 1(Pers)(a)/1541/D(Civ.I) dated 2.4.1987. As the same was not communicated to him, he was forced to file this application on 7.5.1987.

In these circumstances, he wishes to withdraw the application. Application is allowed to be withdrawn with no order as to costs. The fee of Rs.50/- paid by the applicant shall be refunded to him.


(Kaushal Kumar)
Member
6.7.1987.


(K. Madhava Reddy)
Chairman
6.7.1987.